

[Shri Raj Bahadur]

It is a borderline case. It was an administrative matter when action was taken to accommodate these refugees elsewhere. But we take note of the feelings of the house.

SHRI SHYAMNANDAN MISHRA : (BEGUSARAI) : That means the basic policy remains.

SHRI RAJ BAHADUR : Of course. We have to make some on the spot arrangements. We cannot leave the refugees unaccommodated on the road. We have to shelter them somewhere else.

SHRI SEZHIYAN (KUMBAKONAM) : He could have as well come to the house and said it here instead of going to the Press.

SHRI ATAL BIHARI VAJPAYEE : You give us your ruling.

MR. SPEAKER : Instead of meeting the press, something should have been mentioned here. I have not given my ruling as such. But I would advise Ministers that when Parliament is sitting, decisions on these major questions should first be announced here.

SHRI N. K. SHARMA (Dausa) : It is a sort of *obiter dictum*.

MR. SPEAKER : If they come and speak here, it becomes automatically a 'press conference'. That is what all of us do sometimes.

SHRI R. V. BADE (Khargone) : I belong to Madhya Pradesh where the Mana camp is situated in Dandakaranya. The policy with regard to the refugees was to keep them near the border.

Is it not a question of policy?

श्री रामदेव सिंह (महाराजगंज) : अध्यक्ष महोदय,.....

अध्यक्ष महोदय : मैं ने आप को समझाया था, फिर भी आप खड़े हो गये.....

SHRI SHYAMNANDAN MISHRA : There is a very serious allegation by the

Chief Minister of Bihar. He has accused the Prime Minister of activity to topple his Government, and also that her Private Secretary Mr. Kapur is employing questionable methods there to purchase the loyalty of the Assembly Members. It is a very serious allegation.

श्री अटल बिहारी वाजपेयी : सवाल यह है कि श्री यशपाल कपूर सेन्ट्रल गवर्नमेंट के एम्प्लॉई हैं या नहीं ?

अध्यक्ष महोदय : नहीं हैं ।

श्री अटल बिहारी वाजपेयी : वह क्या है, उन को तस्वाह कौन देता है ?

श्री रामदेव सिंह : वह प्रधान मंत्री के प्राइवेट सेक्रेटरी हैं और खजाने से तस्वाह लेते हैं । पांच दिन से वह पटना में बंटे हुए हैं और गड़बड़ कर रहे हैं.....

SHRI RAJ BAHADUR : May I say that he is not a Central Government employec?

SHRI SHYAMNANDAN MISHRA : We have got a federal get-up, and when a serious allegation is made by the chief Minister of a state, it cannot be brushed aside.

12. 30 hrs.

#### PAPERS LAID ON THE TABLE

NAVY (PENSION) SECOND AMENDMENT REGULATION, ETC.

THE MINISTER OF DEFENCE (RAKSHA MANTRI) (SHRI JAGJIWAN RAM) : I beg to lay on the table a copy each of the following notifications (Hindi and English versions) under section 165 of the Navy Act, 1957:—

- (1) The Navy (Pension) Second Amendment Regulation, 1970, published in Notification S. R. O. 437 in Gazette of India dated the 21st

November, 1970. [Placed in library. See No. LT-257/71.]

- (2) The Navy (Pension) Third (Amendment) Regulations, 1970, published in Notification No. S. R. O. 461 in Gazette of India dated the 28th November, 1970. [Placed in library. See No. LT-257/71.]
- (3) The Navy (Discipline and Miscellaneous Provisions) First Amendment Regulations, 1971, published in Notification No. S. R. O. 65 in Gazette of India dated the 30th January, 1971. [Placed in library. See No. LT-254/71.]

**SHRI SEZHIAN (Kumbakonam) :** The papers were published in the Gazette of India in November, 1970 and after that there have been two sessions. Why should there be so much delay in laying them?

**SHRI JAGJIWAN RAM :** I shall look into it.

**NOTIFICATIONS UNDER DELHI  
DEVELOPMENT ACT.**

**THE MINISTER OF STATE IN THE  
MINISTRY OF WORKS AND HOUSING  
(NIRMAN AUR AWAS MANTRALAYA  
MEN RAJYA MANTRI) (SHRI I. K.  
GUJRAL) :** I beg to lay on the Table :-

- (1) A copy each of the following Notifications (Hindi and English versions) under section 58 of the Delhi Development Act, 1957 :-

(i) The Delhi Development Authority (Management and Disposal of Housing Estates) Regulations, 1968, published in Notification No. S. O. 1457 in Gazette of India dated the 27th April, 1968.

(ii) The Delhi Development Authority (Management and Disposal of Housing Estates) Amendment Regulations, 1968, published in Notification

No. S. O. 1755 in Gazette of India dated the 10th May, 1969.

- (iii) A copy (Hindi and English versions) of the Delhi Development Authority Resolution No. 299 dated 24.12.1970 regarding omission of regulation No. 59 of the Delhi Development Authority (Management and Disposal of Housing Estates) Regulations, 1968.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the above documents. [Placed in Library. See No. LT-258/71.]

**SHRI JYOTIRMOY BOSU (Diamond Harbour) :** I want to raise a point about delay.

**MR. SPEAKER :** Did you give notice ?

**SHRI JYOTIRMOY BOSU :** Notice is not necessary. I will give in future, plenty of it.

**MR. SPEAKER :** Why do you want to raise it on every item ?

**SHRI JYOTIRMOY BOSU :** We are the checks and balances to see that the Government is kept on its toes.

**SHRI I. K. GUJRAL :** My hon. friend has not read the Order Paper. I have laid also a statement showing reasons for delay in laying the papers.

**SHRI JYOTIRMOY BOSU :** It is not convincing.

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